

22nd May, 2000

(59)

RA 141/2000  
in  
OA 1461/99.

ORDER (By circulation)

I have carefully considered the submissions made by the applicant in RA 141/2000 praying for recall and review of the order dated 24.3.2000 in OA 1461/99.

2. The applicant has tried to re-argue the case to substantiate his arguments for recall and review of the aforesaid order passed by the Tribunal on 24.3.2000. That order has been passed after hearing the applicant at length, giving reasons for the conclusions arrived at.

3. In the above facts and circumstances of the case, and taking into account the settled position of law under which alone the Review Application can be allowed, as there is no error apparent on the face of the record nor sufficient reasons as laid down in Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunal's Act, 1985, RA 141/2000 is rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

'SRD'